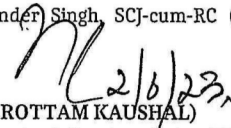


**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI  
O R D E R**

In supersession of earlier orders, the following Judicial Officers (Central) are hereby authorized to act as Link courts (Central) to dispose of urgent matters including executions filed in the courts, mentioned in Column No. 1, **with immediate effect :-**

S.No	Name of Judicial Officer (Column No.1)	1st Link Judicial Officer	2nd Link Judicial Officer
1	Sh. Balwinder Singh, SCJ-cum-RC	Sh. Vivek Beniwal, ACJ-cum-ARC	Sh. Anurag Chhabra, CJ-03
2	Ms. Upasana Satija JSCC-cum-ASCJ-Cum-GJ	Sh. Anurag Chhabra, CJ-03	Ms. Neha Garg CJ-01
3	Sh. Vivek Beniwal, ACJ-cum-ARC	Sh. Pranav Joshi, CCJ-cum-ARC	Ms. Pragati, ARC-1
4	Sh. Pranav Joshi, CCJ-cum-ARC	Ms. Upasana Satija JSCC-cum-ASCJ-Cum-GJ	Ms. Neetu Nagar, ARC-2
5	Ms. Pragati, ARC-1	Ms. Neetu Nagar, ARC-2	Sh. Pranav Joshi, CCJ-cum-ARC
6	Ms. Neetu Nagar, ARC-2	Ms. Pragati, ARC-1	Sh. Vivek Beniwal, ACJ-cum-ARC
7	Ms. Neha Garg, CJ-01	Ms. Payal Singal, CJ-08	Sh. Dev Saroha, CJ-06
8	Sh. Kartik Taparia, CJ-02	Ms. Bharti Garg, CJ-07	Ms. Kirandeep Kaur, CJ-05
9	Sh. Anurag Chhabra, CJ-03	Ms. Neha Garg, CJ-01	Ms. Upasana Satija JSCC-cum-ASCJ-Cum-GJ
10	Ms. Deeksha Rao, CJ-04	Ms. Kirandeep Kaur, CJ-05	Ms. Payal Singal, CJ-08
11	Ms. Kirandeep Kaur, CJ-05	Ms. Deeksha Rao, CJ-04	Ms. Pragati, ARC-1
12	Sh. Dev Saroha, CJ-06	Ms. Bharti Garg, CJ-07	Sh. Kartik Taparia, CJ-02
13	Ms. Bharti Garg, CJ-07	Sh. Kartik Taparia, CJ-02	Ms. Deeksha Rao, CJ-04
14	Ms. Payal Singal, CJ-08	Sh. Dev Saroha, CJ-06	Ms. Bharti Garg, CJ-07

- As and when Sh. Balwinder Singh, SCJ-cum-RC (Central) and his 1<sup>st</sup> Link Sh. Vivek Beniwal, ACJ (Central) are on leave or not available due to any unforeseen reason, the matters pertaining to rent cases of the Court of Sh. Balwinder Singh, SCJ-cum-RC (Central) shall be dealt with by Sh. Pranav Joshi, CCJ-cum-ARC (Central) Tis Hazari Courts, Delhi.
- In case 2<sup>nd</sup> link Judicial Officer is not available or happens to be on leave, urgent matter pertaining to executions shall be dealt with by the Judicial Officer mentioned in the next row in the column No.1.
- In case above mentioned Judicial Officers are not available or are on leave due to any unforeseen reason, the regular civil matters of court shall be fixed by the Reader of the concerned court as per directions issued vide circular No.65754-66014/DJ 19<sup>th</sup> July, 2005.
- Clarification regarding this order may be sought from Sh. Balwinder Singh, SCJ-cum-RC (Central) Tis Hazari Courts, Delhi, if required.

  
(NAROTTAM KAUSHAL)

Principal District & Sessions Judge (HQs)

Delhi


Dated 2/6/23

No. 45400-430 /F.1(3)/Gaz/2023

Sub:- Link Courts/Civil Judges (Central).

Copy forwarded for information & necessary action to :-

- The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- The Officers concerned.
- The Sr.AO(J)/AO(J)/Branch In-charge, Admn. Branch (I,II,III), Office of the SCJ, General Branch, Filing Branch (Central), Facilitation Center, Tis Hazari Courts, Delhi.
- The P.S./Reader to the undersigned.
- The Secretary, Bar Association, Tis Hazari Courts, Delhi.
- The Website Committee, Tis Hazari Court, Delhi.
- The R&I Branch (Central) for uploading on LAYERS.

  
Principal District & Sessions Judge (HQs)